

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.141/96

Thursday this the 15th day of February, 1996.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M.Arumugam,  
Retrenched Casual Labour,  
Inspector of Work's office,  
Southern Railway,  
Pollachi.

... Applicant

(By Advocate Mr.V.R.Ramachandran Nair)

vs.

1. Union of India represented  
By the General Manager,  
Southern Railway, Madras.

2. The Divisional Personnel Officer,  
Southern Railway,  
Madurai Division, Madurai.

..Respondents

(By Advocate Mr. K.Karthikeya Panicker )

The Application having been heard on 15.2.1996, the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant, a casual labourer, seeks reengagement.

2. Standing counsel appearing on notice submitted that the name of applicant is shown at Sl.No. 417 in the Supplementary Live Register for Open Line Casual Labourers. To this effect, a reply statement also has been filed.

3. Applicant will be engaged in accordance with his turn at Sl.No.417 of the Register aforesaid.

4. Application is disposed of with the aforesaid direction.

No costs.

Dated the 15th February, 1996..

*P.V.Venkatakrishnan*

P.V.VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*Chettur Sankaran Nair*

CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN